CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR.

ORDERS OF THE BENCH

Date of Order: 20.12.2012

OA No. 836/2012

Mr. Arun Kumar Sharma, counsel for applicant.

Learned counsel for the applicant wants to withdraw this Original Application with liberty to file a fresh detailed representation before the respondents.

- In view of the submissions made on behalf of the 2. applicant, the present Original Application is dismissed as withdrawn. The applicant is at liberty to file a fresh detailed representation before the respondents. In such eventuality, the respondents shall consider and decide the representation of the applicant on its merit strictly in accordance with the provision of law and shall pass a reasoned and speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of the representation.
- If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application as per rules.

With these observations and directions, the Original Application stands disposed of with no order as to costs.

(ANIL KUMAR)

MEMBER (A)

Aril Luma

(JUSTICE K.S. RATHORE) MEMBER (J)

12. S. Gathose

Kumawat